

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1416/2021

This the 17th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Manzoor Hussain, aged 43 years, S/o Nazir Mohd, R/o Kewal Tehsil Kotranka,, District Rajouri.

.....Applicant
(Advocate:- Mr. A.A. Khan)

Versus

1. Union Territory of Jammu and Kashmir, Through Commissioner/Secretary to Govt. Jal Shakti Department, Govt. of Jammu and Kashmir, Civil Secretariat, Srinagar/Jammu-180019.
2. Chief Engineer, Jal Shakti Department, Jammu-180002.
3. Superintending Engineer, Jal Shakti Department, Rajouri-185131.
4. Executive Engineer, Jal Shakti Department, Division Rajouri-185131.

.....Respondents
(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the applicant is aggrieved of the order bearing no. JSDJ/Accts/2020-21/95-99 dated 26.03.2020 issued by Respondent No. 2 pursuant to which concerned Executive Engineers were directed to release the wages only in favour of those land donors who were engaged by or before 17.03.2015 admittedly the applicant was engaged on 09.04.2015 and he is still working in Water Supply Scheme Kewal PHE Sub Division, Kotranka, but due to the aforesaid order which has been issued in contravention to SRO 520 dated 21.12.2017, the Respondent No. 4 has not released the wages of the applicant w.e.f., 26.05.2020.



2. Learned A.A.G. pleads for some time to file counter affidavit.
3. We have heard Mr. A A Khan, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to release the wages in favour of the applicant, if due, provided that the applicants have worked under the muster rolls of the respondents for the period they are seeking wages. In case, there is some hindrance in releasing the wages in favour of the applicant, the respondents need to pass a reasoned and speaking order. Let this exercise be completed within a period of two months from the date of receipt of a certified copy of this order.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)